

NORTHERN RAILWAY
CORRIGENDUM
Ref: i) Tender Notice No. 100/2023-2024 dated 08.03.2024
ii) Tender No. 15232594A due on 08.04.2024.

01. In reference to above tender new documents have been attached. All other terms & conditions remain unchanged.
The Corrigendum has been published on website www.irps.gov.in. 934/2024

SERVING CUSTOMERS WITH A SMILE

S. E. RAILWAY – TENDER
Tender Notice No. PCMM/GENL/TP/2024/12, dated 28.03.2024. Open e-Tenders for 'E' Procurement system are invited by Principal Chief Materials Manager, S.E. Railway, Hd. Qrs. Office (5th Floor), New Administrative Building, 11, Garden Reach Road, Kolkata-700043 and on behalf of the President of India, which have been uploaded on website www.irps.gov.in as follows. All the tenders will be closed at 14.00 hrs.

Sl. No. & Tender No. ; Due Date; Brief Description; Quantity; EMD amount respectively :

(1) IF245289; 22.04.2024; Supply, Installation & Commissioning of non-IBR steam boiler; 01 No.; ₹ 66,080/- (2) IF245295; 22.04.2024; Main Compressor including motor; 04 Nos.; ₹ 29,785/- (3) AD235425D; 15.04.2024; (a) Stainless steel-304 grade distribution box etc. As per Annexure-A, (b) Stainless steel-304 grade distribution box etc. As per Annexure-A; (a) 85 Sets, (b) 125 Sets; ₹ 86,610/- (4) 77240347A; 24.04.2024; Paint black grey RAL-7021 PU Based, Matt. & Spec.: RDSO Spec. No. M&G/PCN/100/2018; 20000 ltrs.; ₹ 80,190/- (5) 56245029; 22.04.2024; Running Contract for supply of Relay plug in type Style QL1 etc.; ₹ 69,200/- (6) 56233008A; 25.04.2024; Supply of 2V 120 AH Low Maintenance Lead Acid Battery with Hard Rubber Container or PPCP; 818 Nos.; ₹ 73,750/- (7) 56245022; 26.04.2024; Supply of Electric Point Operating machine 3-phase, 380 Volt AC, 50Hz, non-Trailable; 18 Nos.; ₹ 69,770/- (8) 38241545; 23.04.2024; Modified key for Brake shoe Drawing No.: IRS Drawing No. W/BG-6150, Alt. 2; 167800 Nos.; ₹ 1,50,480/- (9) 38241523; 22.04.2024; (i) Bogie Center Pivot top for BOXN Wagon etc. (ii) Bogie center pivot bottom for BOXN; 6298 Nos.; ₹ 10,40,990/- (10) 38241526; 24.04.2024; Kit for Liners consisting of 4 items. Drawing No. : As per Kit details; 3314 Set; ₹ 84,470/- (11) IH245125A; 22.04.2024; Supply, Installation, Commissioning and Proving Test of Electrically driven; 1 No.; ₹ 51,440/- (12) 47243104; 24.04.2024; 9 KVA, 750V/415V/190V AC, 3 Phase, Star-Star, Str. Dry type, Air Cooled Power distribution Transformer for LHB type coaches etc.; 43 Nos.; ₹ 95,900/- (13) 4724303; 01.05.2024; Minimal Voltage Relay (MVR) for local main supply 110 V DC, cycle time 8 Mins/30 Mins/120 Mins Type - MR-9; 77 Nos.; ₹ 60,330/- (14) IG245050A; 02.05.2024; Supply and Installation of Heavy Duty Industrial Rack; 02 Set; ₹ 54,250/- (15) OE241114; 17.04.2024; Non-Asbestos based "K" type high friction composite Brake Blocks for EMU stock to RDSO's Specn. No. C 9508 (Rev. 3); 12000 Nos.; ₹ 64,890/- (16) OE245139; 26.04.2024; Supply, Installation, Commissioning & Proving out of Airless Shot Blasting Machine Swing Table Type with Double Door etc.; 01 No.; ₹ 56,640/- (17) 60235065B; 10.04.2024; X-ing Portion Sleepers 60 Kg 1 in 12 Layout RT-4576 to RT-4594; 448 Set; ₹ 17,12,260/- (18) 60235063B; 12.04.2024; Switch Portion Sleepers 60 Kg 1 in 12 Layout RT-4512 to RT-4538; 370 Set; ₹ 12,76,530/- (19) 60230003A; 25.04.2024; Elastic Rail Clips MK-V conforming to RDSO Drg. No. T-5919 Alt. 2; 8000000 Nos.; ₹ 50,00,000/- Interested tenders may visit website www.irps.gov.in for full details/description/specification of the tenders and submit their bids online. In no case manual tenders for these items will be accepted. N.B. : Prospective Bidders may regularly visit www.irps.gov.in to participate in all other tenders & any corrigendum published thereafter. (PR-1257)

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF SRIVENKATESHWAR TRADEX PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Srivenkateshwar Tradex Private Limited
2. Date of incorporation of Corporate Debtor	03-11-2010
3. Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs – RoC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51990DL2010PTC210153
5. Address of the registered office and principal office (if any) of Corporate Debtor	AL-61, LSC, Shalimar Bagh, Delhi- 110088
6. Insolvency commencement date in respect of Corporate Debtor	22-03-2024 (Copy of order received on 27-03-2024)
7. Estimated date of closure of insolvency resolution process	18-09-2024 (Being 180 days from commencement of CIRP)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Atul Jindal Reg. No.: IBB/PA-001/JP-P-02537/2021-22/13883
9. Address & email of the interim resolution professional, as registered with the board	Add: 906 Aggarwal Cyber Plaza 1, Netaji Subash Place Pitampura Delhi -110034 E-mail: p.atuljindal@outlook.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add: 906 Aggarwal Cyber Plaza 1, Netaji Subash Place Pitampura Delhi -110034 E-mail: cirpsrivenkateshwar@gmail.com
11. Last date for submission of claims	10-04-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	None
13. Names of insolvency professionals identified to act as authorized representatives of creditors (three names for each class)	None
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://bbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Srivenkateshwar Tradex Private Limited on 22-03-2024. (Copy of order received on 27-03-2024)
The creditors of Srivenkateshwar Tradex Private Limited, are hereby called upon to submit their claims with proof on or before 10-04-2024 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Atul Jindal
Date: 27.03.2024 Interim Resolution Professional for Srivenkateshwar Tradex Private Limited
Place: Delhi Regn. No.: IBB/PA-001/JP-P-02537/2021-22/13883

HERO HOUSING FINANCE LIMITED
Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057

PUBLIC NOTICE (E-AUCTION FOR SALE OF IMMOVABLE PROPERTY)
[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]
NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 17-Apr-2024 (E-Auction Date) on 'AS IS WHERE IS', 'AS IS WHAT IS' and 'WHAT-EVER THERE IS' basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorized Officer of Hero Housing Finance Ltd on or before 16-Apr-2024 till 5 PM at Branch Office: Office No. 27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.

Loan Account No.	Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) / Legal Heir(s)	Date of Demand Notice	Type of Possession (Under Constructive / Physical)	Reserve Price / Earnest Money
HHGAZHO U2100001187	KAMAL KISHOR, ANITA WIFE OF KAMAL KISHOR	23/05/2022	Physical	Rs. 10,60,000/-
HHGAZLP 21000013367		as on 27/03/2024		Rs. 1,06,000/-

Description of property: Flat No-S-4, Second Floor, LIG, LHS, without roof rights, covered area measuring 37.16 sq. mtrs i.e 400 sq. ft. Plot No-16 Kharsa No.- 80 M. U. M., Sudampuri Colony (Kishna Vaidika) Village- Dundahead, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh-201009. Plot No. 16 bounded by: North: Plot No. 17, East: 20 Ft wide road, South: Plot No. 15, West: Plot No. 33

Terms and condition: The E-auction will take place through portal <https://sarfaesi.auctiontiger.net> on 17-Apr-2024 (E-Auction Date) After 2.00 PM with limited extension of 10 minutes each. The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD." The EMD amount will be returned to the unsuccessful bidders after the conclusion of the E-auction.

Terms and Conditions of the E-Auction: 1. E-Auction is being held on 'As is where is Basis' & 'As is what is Basis' & 'whatever there is Basis' & 'Without recourse Basis' and will be conducted 'online'. 2. Bid increment amount shall be Rs. 15,000/- (Rupees Fifteen Thousand Only). 3. The E-Auction will be conducted through M/s E-Procurement Technologies Ltd. (Helpline No): 0786120256/044545659/03168692, 6351696643 and E-mail on support@auctiontiger.net / mail.terms@auctiontiger.net at their web portal <https://sarfaesi.auctiontiger.net>. 4. There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquires regarding the encumbrances, title of property put on auction and claims/rights/dues affecting the property, prior to submitting their bids. In this regard, the E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Hero Housing Finance Limited. 5. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. The sale shall be subject to rules/ conditions/ prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: www.herohousingfinance.com & T h e prospective bidders can inspect the property on 10-Apr-2024 between 11.00 A.M and 2.00 P.M with prior appointment.

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR
The above mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.
For detailed terms and conditions of the sale, please refer to the link provided in <https://sarfaesi.auctiontiger.net/EPROC/> as per Rule 9(7) of Rules.
Date: 29/03/2024
Place: Delhi/NCR
Mr. Sunil Yadav, Mob- 9818840495, Email: assetdisposal@herohf.com

FORM NO. INC-26
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another Before the Central Government, Regional Director, Northern Region New Delhi in the matter of the Sub Section (4) of Section 13 of Companies Act, 2013, and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of KYOTO AUTOMATION PRIVATE LIMITED (CIN: U29222DL2014PTC288292) having its registered office at B-214, First Floor Hari Nagar, West Delhi, New Delhi-110064 (Applicant Company Petitioner)
Notice is hereby given to the General Public that the company proposes to make application to the Central Government/ Regional Director under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on 23rd March 2024 to enable the company to change its Registered office from National capital territory of "New Delhi" to State of "Rajasthan".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post to his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, B-2 Wing, 02nd Floor, Pt. Deendayal Ahilyadevi Bhawan, 02nd Floor, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
Reg. Office: B-214, First Floor Hari Nagar, West Delhi, New Delhi-110064
For and on behalf of KYOTO AUTOMATION PRIVATE LIMITED
PRADEEP SHARMA
Director
(DIR-00124500)
Date: 29-03-2024
Place: New Delhi

DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT2)
1st Floor, SCO 33-34-35, Sector 17-A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

CASE NO. OA/1743/2022
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rule, 1936.

PUNJAB NATIONAL BANK Exh. No.: 22885 VS SARAA PAPERS

To (3) Sh. SURINDER GARG S/o Sh. Murari Lal Arun Kumar Garg, Sh. SURINDER GARG 108, Chander puri Ghaziabad, Uttar Pradesh

SUMMONS

WHEREAS, OA/1743/2022 was listed before Hon'ble Presiding Officer / Registrar on 22.02.2024
WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 6625836.87/- (application along with copies of documents etc. annexed).
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) To show cause with in thirty days of the service of summons as to why relief prayed for should not be granted.
(ii) To disclose particulars of properties of assets other than properties and assets specified by the applicant under serial number 3 A of the original application.
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 18/05/2024 at 10:30 AM failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date: 23.02.2024
Signature of the officer Authorized to issue summons

Shriram Finance Ltd., Formerly known as Shriram City Union Finance Ltd., Amalgamated with Shriram Transport Finance Company Ltd. having its Registered Office at Sri Towers, Plot No. 14-A South Phase, Industrial Estate, Guindy, Chennai-600032

Demand Notice Under Section 13(2) of Securitization Act of 2002

As The Loan Account Became Npa The Authorized Officer (ao) Under Section 13(2) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Had Issued 60 Days Demand Notice To The Borrower As Given In The Table. According To The Notice If The Borrower Does Not Deposit The Amount Within 60 Days, The Amount Will Be Recovered From Auction Of The Security As Given Below. As The Demand Notice Send To The Borrower/ Guarantor Has Not Been Served, Copy Of Demand Notice Has Also Been Affixed On The Secured Assets As Given Below. Therefore, You The Borrower Is Informed To Deposit The Loan Amount Along With Future Interest And Recovery Expenses Within 60 Days, Otherwise Under The Provision Of Section 13(4) And 14 Of The Said Act, The Ao Is Free To Take Possession Of The Security As Given Below

Name of the Borrower	Date of Amount of Demand Notice U/c 13(2)	Description of Mortgage Property
1) M/S. OM SHANKAR DETECTIVE AND SAFETY PRIVATE LIMITED, REP BY IT'S DIRECTOR MR. UMA SHANKAR S/O MR. SHOBH NATH YADAV	01-01-2024 Rs. 62,44,693/- As On Date 01-01-2024	Property Bearing- Property Hoise No- 21 Area Measuring 50 Sq.yds i.e. 41.805 Sq.mtr, Which Is Total Covered, Situated At Kharsra No-1014/2, Subash Park , Khora Colony , Village Khora, Pargana Loni, Tehsil & Distt Ghaziabad (u.p) Pin Code – 201307. With The Free Hold Rights Of The Land Under The Said Property, Which Is Bounded As Mentioned Hereunder- East : Plot Of Other, West : Plot Of Pandey, North : Road- 15ft,wide, South : Plot Of Dharam Singh
2) MRS. INDU DEVI WIFE OF UMA SHANKAR, REP BY IT'S DIRECTOR MRS. INDU DEVI S/O MR. SHOBH NATH YADAV		

Date 29.03.2024 Place: Ghaziabad Authorized Officer Shriram Finance

Encore Asset Reconstruction Company Private Limited (Encore ARC)
Encore ARC Corporate Office Address: 5th Floor, Plot No. 137, Sector 44, Gurugram 122002, Haryana (WITHOUT PREJUDICE)
Date: 28.03.2024

EARCOREARC/ICFL/SSFM/2324/0301

M/s. Sparkling Spring Facility Management (Borrower), 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi – 110005	Mr. Pritpal Singh S/o Late Sh. Pritam Singh (Co-borrower), A-94, Sudarshan Park, New Delhi – 110015 Also At: 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi – 110005
Mr. Kulwant Singh Hora S/o Late Sh. Pritam Singh (Co-borrower) M. 273, Guru Harkishan, Nagar, Paschim Vihar, New Delhi-110063 Also At: 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi – 110005	Mrs. Taranjeet Kaur (Co-borrower), 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi – 110005

M/s. Evershine Housekeeping Service (Co-borrower), 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central Delhi - 110005

Dear Sir/Madam,
Sub: Notice for public e-auction Sale of Secured Asset of M/s. Sparkling Spring Facility Management (Borrower) under Rule 8 (6) read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002 ("Rules") possession of which has been taken over under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with Rules.
As you are aware that pursuant to the provisions of the SARFAESI Act, Encore Asset Reconstruction Company Pvt. Ltd. ("Encore ARC") has acquired the financial assistance granted to the Borrower by the Indostar Capital Finance Limited ("ICFL") along with all underlying securities vide Assignment Agreement dated 30.12.2023.
Prior to the acquisition of the financial assistance by Encore ARC, the ICFL had issued a notice under Section 13(2) of the SARFAESI Act on 24.06.2022 advising you to pay the dues as mentioned therein. As you have failed & neglected to pay the dues within 60 days from the date of receipt of the said notice issued under Section 13(2) of the SARFAESI Act, the Authorized Officer of the ICFL took over the physical possession of the immovable Secured Asset, as per the description given below on 24.02.2023. That, pursuant to the aforesaid assignment, the physical possession of the Secured Asset lies with the Authorized Officer of Encore ARC.
In view of the above, we hereby give you notice under Rule 8 (6) read with proviso to Rule 9 (1) of the Rules, that the Authorized Officer of Encore ARC will be selling the Secured Asset as more particularly mentioned hereinbelow on 07.05.2024 by way of public e-auction. That, upon expiry of notice period of Fifteen days, the Authorized Officer will accordingly take steps for publication of the notice of public e-auction under proviso to Rule 8 (6) read with Rule 9 (1) of the Rules.
The description of the Secured Asset, Reserve Price fixed and Earnest Money Deposit is mentioned herein below:

Sr. No.	Description of Secured Asset	Reserve Price	Earnest Money Deposit
1.	All That Build up Property Bearing No. A-94, Plot/Ahata no. 8 Land Area Measuring 550 Sq. Yds., Out of Kharsa No. 2704/597, Situated in the Area of Village Bassai Darapur, Delhi State Delhi, Colony Known as Sudarshan Park Extn. New Delhi - 110015	Rs. 3,82,00,000/- (Rupees Three Crore Eighty Two Lakhs Only)	Rs. 38,20,000/- (Rupees Thirty Eight Lakhs Twenty Lakhs Only)

The detailed terms and conditions of the sale will also be uploaded on Encore ARC's website i.e. <https://www.encorearc.com> and <https://sarfaesi.auctiontiger.net/EPROC/> as per Rule 9(7) of Rules.
Yours faithfully,
Sachin Kumar – Authorized Officer
For Encore Asset Reconstruction Company Private Limited

FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF WELLELL INDIA PRIVATE LIMITED

1. Name of Corporate Person	WELLELL INDIA PRIVATE LIMITED
2. Date of incorporation of Corporate Person	05/09/2014
3. Authority under which Corporate Person is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4. Corporate identity number / limited liability identity number of Corporate Person	U33100DL2014FTC271307
5. Address of the registered Office and Principal office (if any) of Corporate Person	H-3/63, First Floor, Vikaspuri, New Delhi - 110018
6. Liquidation commencement date of Corporate Person	March 27, 2024
7. Name, address, email address, telephone number and the registration number of the Liquidator	Sanjeev Kumar Address: A 903, Reflections Society, Dange Chowk, Wakad, Pune, Maharashtra-411033 E-mail: liquidatoronwellell@gmail.com Mobile No.: +91 96650 22275 Regd. No.: IBB/PA-002/IP-NO/2022/2021 -2022/13996
8. Last date for submission of claims	April 26, 2024

Notice is hereby given that Wellell India Private Limited has commenced voluntary liquidation on March 27, 2024 (Liquidation commencement date).
The Stakeholders of Wellell India Private Limited are hereby called upon to submit a proof of their claims, on or before April 26, 2024, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Sanjeev Kumar
Liquidator for WELLELL INDIA PRIVATE LIMITED
Regn. No.: IBB/PA-002/IP-NO/2022/2021 -2022/13996

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR KALKA HOME DEVELOPERS PRIVATE LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	KALKA HOME DEVELOPERS PRIVATE LIMITED CIN : U70100DL2011PTC220842
2. Address of the registered office	RZ-174B, Gali No. 16, Tuglakabad Extn., New Delhi-110019 (as Per MCA Website)
3. URL of website	www.kalkahomedevlopers.com
4. Details of place where majority of fixed assets are located	As per information available with the Interim Resolution Professional, the Corporate Debtor have majority of the assets located at Bhiwadi District, Rajasthan.
5. Installed capacity of main products/ services	Not Available
6. Quantity & value of main products/ services sold in last financial year	Financial Statements only up to the year ended on 31st March 2017 are available. As per the information available with the Interim Resolution Professional, there was NIL Sales in the last financial year i.e. 31st March 2023.
7. Number of employees/ workmen	There were no employees present at the registered and other offices of the Corporate Debtor. As per the information available with the Interim Resolution Professional, there are NIL employees in the Corporate Debtor.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending email to irp@cirp.kalka@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending email to irp@cirp.kalka@gmail.com
10. Last date for receipt of expression of interest	16/04/2024 (before 21:00 hours) by sending email to irp@cirp.kalka@gmail.com and / or by hand delivery at F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059.
11. Date of issue of provisional list of prospective resolution applicants	26/04/2024
12. Last date for submission of objections to provisional list	01/05/2024
13. Date of issue of final list of prospective resolution applicants	11/05/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	16/05/2024
15. Last date for submission of resolution plans	15/06/2024
16. Process email id to submit Expression of Interest	irp.kalka@gmail.com

Sd/-
MUKESH GUPTA
Interim Resolution Professional, Kalka Home Developers Private Limited
Date : 29.03.2024 Regn. No.: IBB/PA-001/JP-P-01494/2018 -2019/12254
Place: New Delhi F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059

Edelweiss ASSET RECONSTRUCTION
Edelweiss Asset Reconstruction Company Ltd., Regd. Office: Edelweiss House, Off. CST Road, Kalina, Mumbai 400098 & Corporate Office at: Edelweiss House, Windsor Lane, Kolverly Village, MMRDA Area, Kalina, Bandra East, Mumbai-400098

DEMAND NOTICE
Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act")

Notice is hereby given to the borrower / mortgagors / guarantors, who have defaulted in the repayment of principal and interest of loan facility obtained by them from the Bank and whose loan account has been classified as Non-Performing Assets (NPA) on 06.11.2021. The notices were issued by Edelweiss Asset Reconstruction Company Ltd. (Acting in capacity as a trustee of Edelweiss ARC Trust- SC 420) vide Assignment Agreement dated 30th December, 2021 and in exercise of power conferred under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest, 2002 (SARFAESI Act) on their last known addresses calling upon and demanding from them to repay the entire outstanding. However, few of the notice(s) have returned un-served and as such they are hereby informed by way of this public notice.

Borrower / Co-Borrower / Mortgagor	Date of NPA	Date of 13(2)	Outstanding Amount/ Due date
1. Ms. Car Clinic (Borrower) through its Proprietor: Mr. Harsh Wardhan, Show Room No. CC-211, Type-A, Ground Floor, Gole Market, Jawahar Nagar, Jaipur-302004, Rajasthan, Also at: House No. 2 GA 8, Sector 2, Jawahar Nagar, Housing Estate at Jaipur, Near Saraswati School, Jaipur, Rajasthan-302004, Also at: A-502, Southend Homes, Neelkanth Apartment, Opposite Suresh Gyan Vihar University, Jagatpura, Jaipur-302017. 2. Mr. Harsh Wardhan (Mortgagor/ Co-Borrower) S/o Late Sh. Mohan Lal Thakur, House No. 2 GA 8, Sector 2, Jawahar Nagar, Housing Estate at Jaipur, Near Saraswati School, Jaipur, Rajasthan-302004, Also at: A-502, Southend Homes, Neelkanth Apartment, Opposite Suresh Gyan Vihar University, Jagatpura, Jaipur-302017. 3. Mrs. Chandra Kanta Thakur (Mortgagor/ Co-Borrower) W/o Late Sh. Mohan Lal Thakur, House No. 2 GA 8, Sector 2, Jawahar Nagar, Housing Estate at Jaipur, Near Saraswati School, Jaipur, Rajasthan-302004, Also at: A-502, Southend Homes, Neelkanth Apartment, Opposite Suresh Gyan Vihar University, Jagatpura, Jaipur-302017. 4. Mrs. Bharti Thakur (Co-Borrower) W/o Mr. Harsh Wardhan, House No. 2 GA 8, Sector 2, Jawahar Nagar, Housing Estate at Jaipur, Near Saraswati School, Jaipur, Rajasthan-302004, Also at: A-502, Southend Homes, Neelkanth Apartment, Opposite Suresh Gyan Vihar University, Jagatpura, Jaipur-302017.	06.11.2021	20.03.2024	Rs. 2,90,79,932.92 (Rupees Two Crore Ninety Lakhs Seventy Nine Thousand Nine Hundred Thirty Two and Paise Ninety Two Only) as on 30.12.2023 and further interest and any other expenses/ costs incurred post issuance of this notice w.e.f. 31.12.2023

Details of Secured Assets:

Schedule of Property

Property 1: All that the piece & parcel of the property Show Room No. CC-211, Type A, Gole Market, Opposite Sector 2, Jawahar Nagar, Jaipur-302004, Rajasthan admeasuring 98.40 Sq. Mtr. Boundaries: East: Show Room No. CC-212, West: Show Room No. CC-210, North: Parking, South: Varandaa/Parking. Owner: Sh. Harsh Wardhan Thakur S/o Late Sh. Mohan Lal Thakur.

Property 2: All that plot of land appurtenant to House No. 2- GA-8, Sector 2, Jawahar Nagar, Housing Estate at Jaipur, Near Saraswati School, Jaipur, Rajasthan-302004 admeasuring 220 Sq. Mtr. Boundaries: North: House No. 2 GA 21, East: House No. 2 GA 7, South: Road, West: House No. 2 GA 9. Owner: Mrs. Chandra Kanta Thakur W/o Late Sh. Mohan Lal Thakur.

The above name borrower and their guarantors & mortgagors are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice failing which further steps will be taken after expiry of 60 days under sub-section (4) of Section 13 of SARFAESI Act, 2002.
Date: 29.03.2024
Place: Jaipur
Authorized Officer
Edelweiss Asset Reconstruction Company Ltd.
(Acting in capacity as a trustee of EARC Trust- SC 420)

Edelweiss ASSET RECONSTRUCTION
Edelweiss Asset Reconstruction Company Ltd., Regd. Office: Edelweiss House, Off. CST Road, Kalina, Mumbai 400098 & Corporate Office at: Edelweiss House, Windsor Lane, Kolverly Village, MMRDA Area, Kalina, Bandra East, Mumbai-400098

DEMAND NOTICE
Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act")

Notice is hereby given to the borrower / mortgagors / guarantors, who have defaulted in the repayment of principal and interest of loan facility obtained by them from the Bank and whose loan account has been classified as Non-Performing Assets (NPA) on 06.11.2021. The notices were issued by Edelweiss Asset Reconstruction Company Ltd. (Acting in capacity as a trustee of Edelweiss ARC Trust- SC 420) vide Assignment Agreement dated 30th December, 2021 and in